

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 192 OF 2019

Dated : 19th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited **...Appellant(s)**

Versus

GVK Power (Goindwal Sahib) Limited & Anr. **...Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-2

ORDER

If the appellant is bringing on record the facts which were not placed already on record either before the Commission or at the time of filing the appeal, the same shall be brought on record with an application on or before 28.08.2019 after duly serving copy on the other side.

Reply, if any, shall be filed within a week thereafter i.e. by 04.9.02019 after duly serving copy on the other side.

List the matter on **16.09.2019.**

(S.D. Dubey)
Technical Member
pr/vt

(Justice Manjula Chellur)
Chairperson